

(8)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/145/2016
NAME OF THE PETITIONER(S) : Michael Stennett
NAME OF THE RESPONDENT(S) : M/s Megabarre Asia Pacific India Private Limited & 2 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	M.A. MURTHUZA ALI	Counsel for Respondent	14.8.17
	For M/s PRAKASH HOKLHNEY		
	ROHAN RAJBEEKAR	Counsel for Petitioner	R.D.R

ORDER

Counsel for Petitioner present. Counsel for Respondent prayed for time on 23.08.2017 to file an application for setting aside *ex parte* order dated 24.03.2017. However, till date no application has been filed. He prayed for more time. At request, time is enlarged with the condition that on the next date of hearing if application is not filed, the matter will be taken up for hearing the final submissions of the petitioner. Put up on **31.08.2017 at 10.30 A.M.**

sd/-
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

sd/-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)